

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 1067/2016
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE PRINCIPAL BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 31.05.2017

NAME OF THE COMPANY: Aureole Inspects Pvt. Ltd.
Vs.
The American Swan Lifestyle Company Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 433 (e), 434 & 439.

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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ORDER

The matter has been called twice but no one has put in appearance in support of petition. When the matter was taken up for consideration by Registrar to complete the pleading the following order, was recorded on 23.05.2017.

"This matter is received on transfer from Hon'ble High Court of Delhi pursuant to notification no. G.S.R. 119 (E) & S.O 3676 (E) dated 7th December, 2016 issued by Ministry of Corporate Affairs, Government of India.

This matter was listed on 18.4.2017 before Special Bench. Further is was listed on 27.04.17 and on that day the advocate for petitioner sought time to file application for withdrawal.

This matter was also listed on 08.05.2017.

For last two hearings, neither anybody appeared nor filed any document.

List the matter before the Principal Bench on 31.05.2017".

A perusal of the aforesaid order would show that for the last two hearings also nobody appeared in support of the petition nor any document was filed.

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In view of the above, we are left with no option except to dismiss the petition for non-prosecution. Accordingly, the petition is dismissed for non-prosecution.

Sd-

(CHIEF JUSTICE M.M KUMAR)
PRESIDENT

Sd-

(SMT. DÉEPA KRISHAN)
MEMBER (T)

Dated: 31-5-17
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